

Comprehensive policy to calculate the toll amount

3971. SHRI NARESH AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any comprehensive policy to calculate the toll amount along the national highways;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether it is a fact that many instances of toll collection have been reported in spite of poor condition of road; and
- (e) if so, the reasons therefor and the action being taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Yes, Sir. Government has notified the National Highways Fee (Determinations of Rates and Collection) Rules, 2008 on 5.12.2008, as amended from time to time, and for the stretches completed before 5th December, 2008 by the National Highways (Collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge — Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The above mentioned Rules have been notified under Section-7 of the National Highways Act, 1956.

- (c) Does not arise.
- (d) The user fee on a stretch of National Highways is collected as per the individual Notifications published in the Official Gazette by the Central Government.
- (e) Does not arise.

Details of awarded road projects

3972. SHRI C.M. RAMESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of road projects under the Ministry that have been awarded to each of the company/contractor for execution in the last five years, year-wise and project-wise;